## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.2318 of 2002

New Delhi, this the 9th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

I.J. Giroh
S/o Late Shri Prabhu Dayal Giroh,
R/o 111/9, Kishan Garh,
Aruna Asaf Ali Marg,
New Delhi-110070.

....Applicant

(By Advocate : Shri Prakash Kumar Ambasltra with Shri Ajay Kumar Sinha)

## Versus

- Union of India, Through its Foreign Secretary, Ministry of External Affairs, South Block, New Delhi-110011.
- The Consul General Consulate General of India San Francisco USA C/o. Ministry of External Affairs, South Block, New Delhi-110011.

....Respondents

(By Advocate : Shri N.S. Mehta)

ORDER (ORAL)

## BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN:

Learned counsel for applicants states that he may be permitted to withdraw the present application with rights to take all the legal eventual pleas available under the law, including challenging the DFC proceedings allegedly conducted and held for promotion in the year 1995-96 and 1996-97.

- Allowed as prayed for.
- 3. Subject to the aforesaid, OA is dismissed as withdrawn.

(S.K. Malhotra) Member (A) (V.S. Aggarwal) Chairman

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